



Government of Goa OFFICE OF THE COMMISSIONER, LABOUR AND EMPLOYMENT

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CIRCULAR

The exempted industries/establishments, which are permitted to operate as per MHA order No. 40-3/2020-DM-I(A) dated 24/03/2020 and ibid Addendums issued thereafter, are providing essential services to the State and to the Nation.

The employees, who reside in Goa and have been asked to resume their duties by the Management of these exempted establishments/industries, are expected to report to work. Upon failure to report for work within the defined time period, the concerned Factory Management will be at liberty to initiate necessary actions against the erring employees.

However, the Management of such establishments/industries shall abide by the safety measures related to the COVID-19 as issued from time to time, such as use of sanitizers, masks and norms of social distancing. Such establishments/industries will be responsible for the health screening, transport arrangements (ensuring all health related safeguards) for the workers/employees coming to work during this period.

(Raju V. Gawas) Commissioner, Labour & Employment

To

1) All Employers Association

2) All Employees Associations/Unions.